

### बिहार के लिए औद्योगिक लाइसेंस

744. श्री बिन्देश्वरी प्रसाद सिंह : क्या औद्योगिक विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) औद्योगिक लाइसेंसों के सम्बन्ध में बिहार सरकार द्वारा अप्रसारित कितने मामले लम्बित हैं ;

(ख) इस प्रकार के कितने मामले (i) सरकारी क्षेत्र, (ii) निजी क्षेत्र और (iii) संयुक्त क्षेत्र से सम्बन्धित हैं ; और

(ग) इन मामलों को कब तक अन्तिम रूप दे दिया जायेगा ?

### INDUSTRIAL LICENCES FOR BIHAR

744. SHRI BINDESHWARI PRASAD SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of pending cases relating to industrial licences forwarded by the Government of Bihar ;

(b) the number of such cases relating to (1) Public Sector, (2) Private Sector, and (3) Joint Sector ; and

(c) by when these cases are likely to be finalised ?]

औद्योगिक विकास मन्त्रालय में उपमन्त्री (प्रो० सिद्धेश्वर प्रसाद) : (क) औद्योगिक लाइसेंस के लिए आवेदन पत्र प्रायः सम्बन्धित पार्टियों द्वारा सीधे प्रस्तुत किया जाता है न कि सम्बन्धित राज्य सरकारों के माध्यम से। किन्तु बिहार में उद्योग लगाने के लिये औद्योगिक लाइसेंस हेतु 99 आवेदन पत्र अभी अनिर्णीत पड़े हैं।

(ख) 5 आवेदन पत्र सरकारी क्षेत्र के लिये और शेष गैर-सरकारी क्षेत्र के लिए हैं।

(ग) औद्योगिक लाइसेंस के आवेदन पत्रों पर विचार करने के लिए प्रस्ताव के विभिन्न पहलुओं की विस्तृत जांच आवश्यक होती है और विभिन्न कारणों से आवेदन पर अन्तिम निर्णय लेने में प्रायः समय लगता है। फिर भी प्रत्येक

आवेदन पत्र पर यथाशीघ्र निर्णय लिये जाने का हर सम्भव प्रयत्न किया जाता है।

[THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) Applications for industrial licences are normally submitted by the parties concerned direct and are not forwarded by the State Governments concerned. However, 99 applications for industrial licences regarding industries in Bihar are pending.

(b) 5 applications relate to the public sector and the rest to the private sector.

(c) Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the proposals and the disposal of particular applications often takes considerable time due to various factors. However, every effort is made to finalise the disposal of each application as expeditiously as possible.]

### COMMITTEE TO ENQUIRE INTO THE WORKING OF GOVERNMENT-RUN MILLS

745. SHRI SHYAMLAL GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Report of the Committee appointed by Government to enquire into the working of Government-run mills and to suggest remedial measures for making these units economically viable has been received ; and

(b) if so, the details of the recommendations made and whether Government have examined these recommendations ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) and (b) A Committee was set up by the Ministry of Foreign Trade to examine the management of Cotton Textile Mills taken over by Government and the organisational set up of the National Textile Corporation and the 'Authorised Controllers'. The report of the Committee, which was submitted in April, 1972, is under consideration of Government.